

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०

डब्लू / एन०पी०-91 / 2014-16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification ho. 1866/XXXVI-03-2024-1844430, dated September 26, 2024:

No. 1866/XXXVI-03-2024-1844430

Dated Lucknow, September 26, 2024

In exercise of the powers conferred by sub-section (3) of Section 3 of the Uttar Pradesh Dookan Aur Vanijya Adhisthan Adhiniyam, 1962 (U.P. Act no. 26 of 1962) the Governor, in public interest, is please to exempt Information technology and Information technology enabled services (ITES) related establishments"in the State from the applicability of the Sections 6 and 7 of the aforesaid Act for two years, with effect from the date of publication of this notification in the Gazette, subjects to the following conditions, namely:—

- 1. No Employer shall require or allow an employee to work on any day for more than.-
- i. six hours in the case of a young person (Age between 14 years to 18 Years); and
- ii. twelve hours in the case of any other employee (including rest interval);
- 2. The working hours in a shop or commercial establishment shall be so arranged that each employee gets an interval of not less than half an hour for rest after not more than five hours of continuous work, and the periods of work and intervals of rest of an employee do not spread over more than twelve hours in one day.
- 3. If any employee works for more than 48 hours in a week, then work in excess of 48 hours in that week will be called overtime and he shall be entitled for overtime wages.
- 4. An employee, who has worked in excess of 48 hours of work in a week shall be paid by his employer, wages at twice the ordinary rate, for every overtime work (where ordinary rates will means the basic wages plus such allowances, including the cash equivalent of the advantage accruing through the

concessional sale to employees of food grains and other articles, as the employee is for the time being entitled to, but does not include bonus).

- , 5. The total number of hours of overtime work shall not exceed 125 hours in any quarter. ("Quarter" means a period of three consecutive months beginning on the 1st of January, 1st of April, 1st of July or the 1st of October.)
  - 6. Every employee shall be given a weekly off.
- 7. If any employee works on public holiday, declared as public holiday under clause (b) of sub-section (1) of Section 8 and Section 9(i) of the aforesaid Act and rule 5 of the Uttar Pradesh Dookan Aur Vanijya Adhishthan Niyamavali, 1963 he shall be given a compensatory holiday in lieu of such work.
- 8. Adequate security and transport arrangements shall be make by the employer for women employees during night shifts.

By order, ANIL KUMAR, Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 276 राजपत्र-2024-(714)-599 प्रतियाँ (कम्प्यूटर/टी०/ऑफसेट)। पी०एस०यू०पी०-ए०पी० 8 सा० श्रम-2024-(715)-100 प्रतियाँ (कम्प्यूटर/टी०/ऑफसेट)।